

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.166 - Appeal/33(AHM)2023

**Proceedings under Section 59 of Co.Act,2013**

**IN THE MATTER OF:**

Rajesh Uttamlal Shah

.....Applicant

V/s

Shah Poddar Nihalani Organisers Pvt Ltd & Ors

.....Respondents

**Order delivered on: 17/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Dhiren R. Dave, Advocate.

For the Respondent :

**ORDER**

Due to paucity of time, as the Hon'ble Member (J) is to hold another Bench in post-lunch session, matter stands adjourned to 14.06.2023

Interim relief, if any, to be continued till the next date of hearing.

-SD-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**

Stancy